

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

234. IA/2932/2023 In C.P. (IB)/88(MB)2023

**IN THE MATTER OF**

Bank of Maharashtra

... Petitioner

VS

Mr. Sanjivkumar Chhabildas Shah (Personal Guarantor of M/s Priti Gems Exports Pvt. Ltd.)

... Respondent

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 11.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the RP: Adv. Henna Jain (VC)

For the Respondent:

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**ORDER**

**IA 2932/2023:-** The prayer in the present case is for taking on record the Report of the RP. The same is taken on record. Accordingly, IA is **allowed**.

Learned counsel for the RP submits that the copy of the report has already been filed by the Respondent personal guarantor. The Court record does not have the report. The Respondent is directed to furnish the copy of the report of the RP before the next date. Adjourned to **30.08.2024**

SD/-  
MADHU SINHA  
Member(Technical)  
/Anmol/

SD/-  
REETA KOHLI  
Member(Judicial)